

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.75355 of 2021

(On behalf of Appellant)

And

Service Tax Appeal No.269 of 2012

(Arising out of Order-in-Appeal No.84/BOL/2010 dated 15.03.2012 passed by Commissioner of Central Excise (Appeal-IV), Kolkata.)

Commissioner of Central Excise, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

...Appellant

VERSUS

M/s. Purulia Cement Private Limited

.....Respondent

(Wilcox Road, Simulia, Purulia.)

APPEARANCE

Shri K. Chowdhury, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75270/2021

FINAL ORDER NO. 75876/2021

DATE OF HEARING : 27 December 2021

DATE OF DECISION : 27 December 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri K. Chowdhury, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-

JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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